## Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.22/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 29.10.2015 and actually held on 30.10.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri Nand Lal, Consultant	DIPP
2.	Shri K.C. Meena, DDG	DGFT
5.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset of Minutes of NC –V Meeting 21/AM-16 dated 08.10.2015 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-16 dated 29.10.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** 

: 22/84-ALC3/2015 MEETING DATE : 29.10.2015

Case No.:17/15/84- ALC3/2015	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00132/AM16/	RLA File :07/24/040/00372/AM14/	Lic.No/Date:0710101539 23.01.2014	Defer Date:26.11.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015.

	ALC3/2015 29.10.2015	
12 10 10 10 00 00 01 1 1 1 1 1 1	Lic.No/Date:0510385549 02.05.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to on the basis justification given by the firm ratify the Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
I.	Black out 3 pass FR Coated Fabrics 85% Cotton 15% Polyester GSM 360		1.	Cotton fabrics Monalisa 16756.70 Mtrs width 280cms 85% Cotton 15% Polyester GSM 160±16%	46918.760 Sq. meter
	+-10%		2.	Binder Primal st954	8300.867 K.G

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	Binder	
3.	Titanium Di-oxide (ti02) Filler Opacifier	1037.843 K.G
 4.	RF 2083 A fire retardant filler	5188.276 K.G
5.	RF 2084 A fire retardant filler	5188.276 K.G
6.	Black Pigament Pigament Opacfier	415.231 K.G
7.	Bright White Viscose Flock Powder Textile Flock	516.106 K.G

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Deferred
3	HQ File :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	Defer Date:26.11.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers observed that the deficiency letter issued to the firm for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same has been sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015.

Case No.:21/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File 01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	Defer Date:26.11.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers observed that the deficiency letter issued to the firm for furnishing the flow chart with wastage and manufacturing process. Firm's reply has been received and same has been sent to DC(MSME) and TC, Noida for their comments. Therefore, Committee decided to defer the case for relisting on 26.11.2015.

Case No.:1/33/84- ALC3/2014	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210205049	Defer Date:26.11.2015
:01/84/050/00264/AM15/	:02/24/040/00116/AM15/	09.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) for their comments. Therefore Committee decided to defer the case for re-listing on 29.10.2015.

	Case No.:4/34/84- ALC3/2014	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
6	HQ File :01/84/050/00275/AM15/	RLA File :33/24/040/00013/AM15/	Lic.No/Date:3310030123 30.10.2014	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as the size of export product is not clear in this case but the reply is not received so far. Therefore it was decided to remind the firm and defer the case for relisting

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 Case No.:17/46/84-ALC3/2014
 Party Name:SWETA CHAUDHRY
 Meet No/Date:22/84-ALC3/2015 29.10.2015
 Status:Deferred

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 RLA File
 Lic.No/Date:0210205552
 Defer Date:26.11.2015

:01/84/050/00433/AM15/ :02/24/040/00215/AM15/ 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015.

 
 Case No.:10/9/84-ALC3/2015
 Party Name:FLEXITUFF INTERNATIONAL LTD.,
 Meet No/Date:22/84-ALC3/2015 29.10.2015
 Status:Deferred

 8 HQ File :01/84/050/00055/AM16/
 RLA File :56/24/040/00002/AM16/ 13.04.2015
 Lic.No/Date:5610004586 13.04.2015
 Defer Date:26.11.2015

**Decision**: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing on 26.11.2015.

 
 Case No.:1/12/84-ALC3/2015
 Party Name: TECHFAB (INDIA) INDUSTRIES LTD
 Meet No/Date:22/84-ALC3/2015 29.10.2015
 Status: Approved

 HQ File :01/84/050/00088/AM16/
 RLA File :03/95/040/00581/AM15/
 Lic.No/Date:0310795268 13.04.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of Deptt. of C& PC vide their U.O.No. 46011/30/2014-PC-II dated 01.10.2015 in this case as detailed below:

S.No.	Export Product	Export Quantity in KG		Import item	Quantity allowed in KG
1.	Technical Textile Coated made from	1 K.G	1. 2.	Polyester Filament Yarn Peroxides and their	0.572 K.G 0.238 K.G
	High Tenacity			Derivatives.	0.238 K.G
	Polyester Yarn, Polyester Geogrid		3.	Emulsion Poly Vinyl Chloride	0.238 K.G

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

 
 Case No.:12/9/84-ALC3/2015
 Party Name:FLEXITUFF INTERNATIONAL LTD.,
 Meet No/Date:22/84-ALC3/2015
 Status:Deferred

 10 HQ File :01/84/050/00057/AM16/
 RLA File :56/24/040/00001/AM16/
 Lic.No/Date:5610004588 15.04.2015
 Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing

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	Case No.:11/9/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
11	HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16/	Lic.No/Date:5610004595 23.04.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing on 26.11.2015.

	Case No.:22/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
12	HQ File :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	Defer Date:26.11.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

Case No.:23/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
13 HQ File	RLA File	Lic.No/Date:0510393962	Defer Date:26.11.2015
:01/84/050/00068/AM16/	:05/24/040/00019/AM16/	24.04.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

Case No.:24/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510393963	Defer Date:26.11.2015
14 :01/84/050/00069/AM16/	:05/24/040/00020/AM16/	24.04.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers. The reply documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

	Case No.:7/9/84- ALC3/2015	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
15	HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as they did not given the CAD and Measurement with Sketch of the export product in this case. Reply of the firm is not received so far. Therefore, Committee

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decided to remind the firm and defer the case for relisting on 26.11.2015.

listing on 26.11.2015.

Case No.:13/9/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date:1110028137 29.04.2015	Defer Date:26.11.2015
Decision : The Committee	considered the case as per agen ination of Deptt. of C&PC for the		

Case No.:14/15/84- ALC3/2015	Party Name:SHREE AMBICA GEOTEX PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Reject
HQ File	RLA File	Lic.No/Date:0810135179	
7:01/84/050/00129/AM16/	:08/24/040/00027/AM16/	01.05.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 07.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:31/9/84- ALC3/2015	SYNTHETICS (INDIA) LTD	THE CONTRACTOR OF THE CONTRACT	Status:Deferred
HQ File 18:01/84/050/00076/AM16/		Lic.No/Date:5010002203 11.05.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. C&PC on 31.08.2015 to the firm. The firm furnished their reply to Deptt. C&PC and under intimation to this office on 29.10.2015. The case stands for re-listing on 26.11.2015.

Case No.:25/9/84- ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	Defer Date:26.11.2015
	ALC3/2015 HQ File	ALC3/2015 CLOTHING CO., HQ File RLA File	ALC3/2015 CLOTHING CO., ALC3/2015 29.10.2015 HQ File RLA File Lic.No/Date:0510394212

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

Case No.:2/15/84- ALC3/2015	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00117/AM16/	RLA File :02/24/040/00218/AM15/	Lic.No/Date:0210205794 14.05.2015	Defer Date:26.11.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. The case stands for re-listing on

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	Case No.:10/15/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
21	HQ File :01/84/050/00125/AM16/	RLA File :02/24/040/00012/AM16/	Lic.No/Date:0210205811 19.05.2015	Defer Date:26.11.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015.

Case No.:1/9/84- ALC3/2015	Party Name: ARVIND LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 30.10.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015.

Case No.:2/11/84- ALC3/2015	I TO	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Approved	
HQ File :01/84/050/00080/AM16/	0.4/0.4/0.40/0.000	Lic.No/Date:0410160577 26.05.2015		

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
3	1.	Synthetic gloves Synthetic Gloves	107070. Pair	1.	Lining Material of Knitted fabric (Polyester 100% ) width 1.65 Mtr. Blue penguin	509.200 Meter
		3		2.	Lining Material of Knitted fabric (Polyester 100% ) width 1.65 Mtr. Red penguin	450.800 Meter
					3.	Lining Material of Knitted fabric (Polyester 100% ) width 1.65 Mtr. Gray Blue penguin
			4.	Lining Material of Knitted fabric (Polyester 100% ) width 1.65 Mtr. yellow penguin	209.000 Meter	
L				5.	Lining Material of Knitted	993.300 Meter

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fabric (Polyester 100% ) width 1.65 Mtr. Black
6. Lining Material of Knitted 42.300 Meter fabric (Polyester 100% ) width 1.65 Mtr. Gray Blue Cloud
7. Poly Urethane Tricot fabric of width 1.37 Mtr. Black
8. Poly Urethane Tricot fabric of width 1.37 Mtr. Gray Blue

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:11/15/84- ALC3/2015	Party Name: ULTRA DENIM PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
24	HQ File :01/84/050/00126/AM16/	RLA File :08/24/040/00064/AM16/	Lic.No/Date:0810135357 26.05.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and a deficiency letter was issued by DC,(MSME) to the firm on 17.08.2015. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

	Case No.:4/15/84- ALC3/2015	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
25	HQ File :01/84/050/00119/AM16/	RLA File :34/24/040/00050/AM16/	Lic.No/Date:3410041251 27.05.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm has not been submitted the manufacturing process, sketch and measurement. Reply is not received from the firm so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015.

	Case No.:1/15/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
26	HQ File :01/84/050/00116/AM16/	RLA File :56/24/040/00010/AM16/	Lic.No/Date:5610004615 01.06.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for relisting on 26.11.2015.

27	Case No.:6/15/84- ALC3/2015	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
	HQ File :01/84/050/00121/AM16/	RLA File :56/24/040/00009/AM16/	Lic.No/Date:5610004614 01.06.2015	Defer Date:26.11.2015

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for relisting on 26.11.2015.

	Case No.:23/14/84- ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
28	HQ File :01/84/050/00111/AM16/	RLA File :05/24/040/00086/AM16/	Lic.No/Date:0510394431 03.06.2015	Defer Date:26.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 26.11.2015.

	Case No.:19/14/84- ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
29	HQ File :01/84/050/00107/AM16/	RLA File :05/24/040/00093/AM16/	Lic.No/Date:0510394447 04.06.2015	Defer Date:26.11.2015

The Committee considered the case as per agenda alongwith other relevant papers. The reply /documents received from the firm sent to the TAs on 07.10.2015 for their comments. Therefore, Committee decided to defer the case for re-listing on 26.11.2015.

	Case No.:9/15/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
30	HQ File :01/84/050/00124/AM16/	RLA File :02/24/040/00031/AM16/	Lic.No/Date:0210205880 11.06.2015	Defer Date:26.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015.

	Case No.:21/14/84- ALC3/2015	Party Name:YARNZ EXPORTS PVT LTD	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
31	HQ File :01/84/050/00109/AM16/	RLA File :05/24/040/00107/AM16/	Lic.No/Date:0510394628 18.06.2015	Defer Date:26.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm did not given the justification of export product in this case. Reply is not received from frim so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015

Case No.:5/15/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00120/AM16/	RLA File :02/24/040/00020/AM16/	Lic.No/Date:0210205915 24.06.2015	Defer Date:26.11.2015

the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not provide the Manufacturing Process, sketch, measurement and CAD in this case. Reply is not received from the firm so far. Therefore, it was decided to remind the firm and defer the case for relisting on 26.11.2015.

Case No.:4/17/84- ALC3/2015	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Reject
HQ File	RLA File	Lic.No/Date:0310796996	
3 :01/84/050/00145/AM16/	:03/95/040/00224/AM16/	01.07.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:3/17/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Reject
HQ File 4 :01/84/050/00144/AM16/	RLA File :03/95/040/00173/AM16/	Lic.No/Date:0310797019 02.07.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:5/17/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Reject
HQ File 35 :01/84/050/00146/AM16/	RLA File :03/95/040/00175/AM16/	Lic.No/Date:0310797021 02.07.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:6/17/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Reject
HQ File 6 :01/84/050/00147/AM16/	RLA File :03/95/040/00174/AM16/	Lic.No/Date:0310797017 02.07.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 10.10.2015 to the firm. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

37	Case No.:14/22/84-	Party Name:SIVSHREE MEDITTEX (INDIA)	Meet No/Date:22/84- ALC3/2015	Status:Deferred
		PRIVATE LIMITED,	29.10.2015	

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HQ File	RLA File	Lic.No/Date:3210077612	Defer
:01/84/050/00210/AM16/	:32/24/040/00016/AM16/	10.07.2015	Date:26.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 26.11.2015.

	Case No.:8/17/84- ALC3/2015	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
38	HQ File :01/84/050/00149/AM16/	RLA File :03/95/040/00232/AM16/	Lic.No/Date:0310797436 20.07.2015	Defer Date:26.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) and TC, Noida for examination and comments. The case stands for re-listing on 26.11.2015.

	Case No.:10/17/84- ALC3/2015	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
39	HQ File :01/84/050/00151/AM16/	RLA File :03/95/040/00233/AM16/	Lic.No/Date:0310797434 20.07.2015	Defer Date:26.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) and TC, Noida on 27.10.2015 for examination and comments. The case stands for re-listing on 26.11.2015.

40	Case No.:2/22/84-ALC3/2015	Party Name:BRIJ DESIGNS	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
	HQ File :01/84/050/00198/AM16/	RLA File :05/23/040/00162/AM16/	Lic.No/Date:0510395066 23.07.2015	Defer Date:26.11.2015

case is under examination of DC (MSME). Therefore it was decided to defer the case for relisting on 26.11.2015

Case No.:15/22/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred	
HQ File	RLA File :02/24/040/00073/AM16/	Lic.No/Date:0210206029	Defer	
:01/84/050/00211/AM16/		31.07.2015	Date:26.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply and the same has been sent to DC(MSME) for examination and comments. The case stands for re-listing on 26.11.2015.

Case No.:16/22/84- ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File :01/84/050/00212/AM16/	RLA File :06/24/040/00019/AM16/	Lic.No/Date:0610038201 31.07.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Polypropylene Multifilament Yarn	100000. K.G	1.	P.P. Granules Virgin for Extrusion	102000.1 K.G (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/22/84-ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0510395167	
:01/84/050/00214/AM16/	:05/24/040/00226/AM16/	04.08.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as per CAD as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Dress with Belt (Style no. 2559E) made of 55% Linen 45% Viscose Dyed Fabric GSM 165 (Tolerance + or - 10%		1.	55% Linen 45% Viscose Dyed Fabric GSM 165 (Tolerance + or - 10%)	
2.	Ladies Dress with Belt (Style no . 2598D ) made of 100% Lyocell Denim fabric GSM 164 ( Tolerance + or - 10%)	3802.(== Number	2.	100% Lyocell Denim Fabric GSM 164 ( Tolerance + or - 10%)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/22/84- ALC3/2015	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File	RLA File :05/24/040/00211/AM16/	Lic.No/Date:0510395166	Defer
:01/84/050/00215/AM16/		04.08.2015	Date:26.11.2015

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the case is under examination of DC(MSME) & Deptt. of C&PC. The case stands for re-listing on 26.11.2015.

Case No.:5/22/84-ALC3/2015	Party Name: ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Approved
HQ File	RLA File	Lic.No/Date:0210206049	
:01/84/050/00201/AM16/	:02/24/040/00084/AM16/	06.08.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as

45 detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Industrial Garments: Mens / Ladies Coverall made of Textile fabric- 88% Cotton 11% Nylon 1% anti-static fabric		1.	TEXTILE FABRIC -88% Cotton 11% Nylon 1% anti static fabric Fabric width 150 cms +- 10%, Fabric weight 240 GSM (+/- 10%): Colour Red	process and the second

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/22/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred	
46	HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:26.11.2015	
	Decision : Committee consid	lered the case as per agenda alo	ngwith other relevant papers	and observed that the	

case is under examination of DC(MSME) & Deptt. of C&PC. The case stands for re-listing on 26.11.2015.

 Case No.:3/22/84-ALC3/2015
 Party Name:ABOUT U FASHIONS PVT LTD
 Meet No/Date:22/84- ALC3/2015 29.10.2015
 Status:Deferred

 47 HQ File :01/84/050/00199/AM16/
 RLA File :03/94/040/00216/AM16/ 13.08.2015
 Lic.No/Date:0310798141 Defer Date:26.11.2015

**Decision**: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the size of the fabric with complete calculation sheet. Therefore the committee decided to ask the firm for the same. It was decided to defer the case for re-listing on 26.11.2015.

	Case No.:11/22/84- ALC3/2015			Status:Deferred	
48	HQ File	RLA File	Lic.No/Date:0210206070	Defer	
	:01/84/050/00207/AM16/	:02/24/040/00078/AM16/	13.08.2015	Date:26.11.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) & TC, Noida. The case stands for re-listing on 26.11.2015

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Case No.:4/22/84-ALC3/2015	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File	RLA File :03/94/040/00346/AM16/	Lic.No/Date:0310798355	Defer
:01/84/050/00200/AM16/		21.08.2015	Date:26.11.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued by DC(MSME) on 28.10.2015. The case stands for re-listing on 26.11.2015.

Case No.:13/22/84- ALC3/2015	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred	
0 HQ File	RLA File :05/24/040/00246/AM16/	Lic.No/Date:0510395400	Defer	
:01/84/050/00209/AM16/		21.08.2015	Date:26.11.2015	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) & TC, Noida. The case stands for re-listing on 26.11.2015

Case No.:6/22/84- ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File	RLA File	Lic.No/Date:0510395448	
:01/84/050/00202/AM16/	:05/24/040/00254/AM16/	26.08.2015	

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/83/2015-16 Hosiery/255 dated 28.10.2015 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies other Garment (jacket) made of 68% polyester 32% rayon dyed knitted fabric GSM: 160(+/-10%) style: 1362676	District Control of the Control	1.	68% polyester 32% Rayon Dyed Knitted Fabric GSM: 160(+/-10%)	0.435 gms/Pc

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

52	Case No.:7/22/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status: Approved	
	HQ File :01/84/050/00203/AM16/	RLA File :05/24/040/00257/AM16/	Lic.No/Date:0510395449 26.08.2015		

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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/84/2015-16 Hosiery/256 dated 28.10.2015as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1,	Ladies Pant made of 100% Linen Dyed Woven Fabric GSM :155(+/- 10%)style:7261819	6950.222 Number	1.	100% Linen dyed woven Fabric of GSM:155(+/10%)	2.50 sq. Mtrs/Pc

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/22/84- ALC3/2015  Party Name:SHAHI EXPORT PVT. LTD.		Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File :01/84/050/00208/AM16/	THE REPORT OF THE PROPERTY OF	Lic.No/Date:0510395456 27.08.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O.

37(5)/86/2015-16 Hosiery/258 dated 28.10.2015 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies dress with belt made of 100% Lyocell dyed fabric GSM- 164+/- 10%) (style no 2598D)	3802. Number	1.	100% Lyocell Dyed Fabric GSM – 164+/-10%	3.05 sq. Mtrs/Pc

GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/22/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File :01/84/050/00197/AM16/	RLA File :05/24/040/00261/AM16/	Lic.No/Date:0510395467 28.08.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O. 37(5)/85/2015-16 Hosiery/257 dated 28.10.2015 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies dress made of 52% cotton 46% Polyester 2% spnadex yarn dyed knitted fabric GSM-240(+- 10%) with 54% polyester 43%	11650 Number	1.	52% cotton 46% Polyester 2% spandex yarn dyed knitted fabric GSM- 240(+/-10%)	0.235 gms./Pc

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cotton 3% spandex yarn dyed knitted fabric 250(+/-10%) (style:386685-394176-394177)	2.	54% polyester 43% 0.129 gms./Pc. cotton 3% spandex yarn dyed knitted fabric 250(+/-10%)
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GSM should be match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/22/84-ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
55	HQ File	RLA File	Lic.No/Date:0210206098	Defer
	:01/84/050/00205/AM16/	:02/24/040/00100/AM16/	28.08.2015	Date:26.11.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by DC(MSME) on 04.11.2015 to the firm. The case stands for re-listing on 26.11.2015.

Case No.:8/22/84-ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Approved
HQ File :01/84/050/00204/AM16/	RLA File :05/24/040/00267/AM16/	Lic.No/Date:0510395541 07.09.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of DC(MSME) vide their U.O.

56 37(5)/87/2015-16 Hosiery/259 dated 28.10.2015 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Trouser made out 100% cotton dyed fabric, GSM 150 +/-10% (style no. WP5BE53213MI.	13836. Number	1.	100% cotton dyed fabric GSM 150 +/- 10%)	2.55 sq.Mtrs./Pc

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:17/22/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
57	HQ File	RLA File	Lic.No/Date:0210206120	Defer
	:01/84/050/00213/AM16/	:02/24/040/00117/AM16/	08.09.2015	Date:26.11.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the deficiency letter issued by DC(MSME) to the firm on 04.11.2015. The case stands for re-listing on 26.11.2015.

58	Case No.:1/20/84- ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
	HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:26.11.2015



**Decision**: The Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 26.11.2015..

	Case No.:10/22/84- ALC3/2015	Party Name:PRIMO FASHIONS,	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
59	HQ File :01/84/050/00206/AM16/	RLA File :32/24/040/00023/AM16/	Lic.No/Date:3210077708 15.09.2015	Defer Date:26.11.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. The case stands for re-listing on 26.11.2015.

Case No.:3/20/84- ALC3/2015	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:22/84- ALC3/2015 29.10.2015	Status:Deferred
HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date:26.11.2015

**Decision**: Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 26.11.2015

## **Manual Cases**

(61)

M/s Superfil Products Ltd.	
File No.01/84/050/090/AM-15/DES-V	

Ratification of input output norms in respect of Advance Authorization No. 0410157852 dated 12.05.2014.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case on the basis of written comments of Deptt. of C&PC vide their O.M. No. 46011/71/2004-PC.II dated 02.11.2015 as detailed below:-

S.No.	Export Product	Export Quantity in kgs		Import item	Quantity allowed in kgs.	
1.	Polyester Monofilament Yarn - (ITC HS Code- 54041990 below 1.00 mm	1 kg.	1.	Pet chips	1.05	
			2.	Black Master Batch	0.0065	
			3.	UV Stabilizer	0.0005	
			4.	ABS Granules Packing material	As per packing policy	
			5.	LDPE Granules (packing material)	As per packing policy	
2.	Polyester Monofilament Yarn (ITC HS Code – 39161090) above 1.00 mm	1 kg. 1. 2. 3. 4. 5. 6.	1.	Pet Chips	1.05	
			2.	Black Master Batch	0.0065	
			3.	UV Stabilizer	0.0005	
			4.	ABS Granules Packing material	As per packing policy	
			5.	LDPE Granules (packing material)	As per packing policy	
			6.	Kraft Paper (packing material	As per packing policy	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.234	M/s. Sumilon Industries Ltd.		
NC Meeting No. 22/AM-16 dt 29.10.2015	File No.01/84/050/326/AM-15/DES-V		
D .'C .'	6 Advance Authorization No. 5210041268 dec 121 12 2014		

Ratification of input output norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. The case stands for re-listing on 26.11.2015.

(63)

Case No.235	M/s. Sumilon Industries Ltd. File No.01/84/050/327/AM-15/DES-V		
NC Meeting No. 22/AM-16 dt 29.10.2015			
Ratification of input output norms in respect of	f Advance Authorization No. 5210041367 dated 31.12.2014.		
Decision: The Committee considered the ca	se as per agenda alongwith other relevant papers and observed that		
the case is under examination of DC(MSME) f	or their comments. The case stands for re-listing on 26.11.2015.		

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M/s. William Goodacre & Sons India Pvt. Ltd.		
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that firms' representation has been sent to DIPP for their examination /comments. The case stands for re-listing on 26.11.2015.

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Case No.237	M/s.Aditya irla Nuvo Ltd.		
NC Meeting No. 22/AM-16 dt 29.10.2015	File No.01/84/050/00034/AM-16/DES-V		
Re-fixation of input output norms in respect of	Advance Authorization No. 1010039361 dated 09.03.2015		
	e as per agenda alongwith other relevant papers and observed that a		
deficiency letter has issued by TC Mumbai to	the firm on 09.10.2015. The case stands for re-listing on 26.11.2015.		

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Case No.234	M/s. Maya Exports Corporation.	
NC Meeting No. 22/AM-16 dt 29.10.2015	File No.01/84/050/198/AM-15/DES-V	
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tification of input output norms in respect o	f Advance Authorization No.0510390974 dated 04.09.2014.	

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% Polyester lace knitted Ladies Skirt with lining, (lace fabric dyed GSM 90 (+/-10%)	5100.(- Number	1.	100% Polyester Lace Fabric Dyed GSM 90 (+/-10%)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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